

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIRMAL LIFESTYLE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Nirmal Lifestyle Limited
2.	Date of incorporation of corporate debtor	04 th November, 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92411MH1999PLC122542
5.	Address of the registered office and principal office (if any) of corporate debtor	3rd Floor, Multiplex Building, Nirmal Lifestyle L.B.S. Marg, Mulund (W), Mumbai. Maharashtra - 400080.
6.	Insolvency commencement date in respect of corporate debtor	8 th January, 2026 (Order copy received on 19 th January, 2026)
7.	Estimated date of closure of insolvency resolution process	18 th July, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040.
9.	Address and e-mail of the interim resolution professional, as registered with the board	402, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon East, Mumbai 400063, Maharashtra. bk@bhamaconsulting.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1606, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon East, Mumbai 400063, Maharashtra. cirp.nirmallifestyle@gmail.com / bk@bhamaconsulting.com
11.	Last date for submission of claims	02nd February, 2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. IP Nitin Kothari 2. IP Alok Muraraka 3. IP Mangesh Patil
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a] https://ibbi.gov.in/en/home/downloads b] cirp.nirmalstyle@gmail.com c] 1606, Corporate Annexe, Sonawala Road, Near Udyog Bhawan, Goregaon East, Mumbai 400063

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Nirmal Lifestyle Limited on 8th January, 2026.

The creditors of M/s. Nirmal Lifestyle Limited, are hereby called upon to submit their claims with proof on or before 2nd February, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st January, 2026

Place: Mumbai



Birendra Kumar Agrawal
IBBI/IPA-001/IP-P00564/2017-18/11040

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NIRMAL LIFESTYLE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s Nirmal Lifestyle Limited
2. Date of incorporation of corporate debtor	4th November, 1999
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U92411MH1999PLC122542
5. Address of the registered office and principal office (if any) of the corporate debtor	3rd Floor, Multiplex Building, Nirmal Lifestyle L.B.S. Marg, Mulund (W), Mumbai, Maharashtra - 400060.
6. Insolvency commencement date in respect of corporate debtor	8th January, 2026 (Order copy received on 19th January, 2026)
7. Estimated date of closure of insolvency resolution process	18th July, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Brendra Kumar Agrawal IBBI/PA-001/IP-P00564/2017-18/11040.
9. Address and Email to be used for correspondence with the interim resolution professional	1606, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon East, Mumbai 400063, Maharashtra. cirp.nirmallifestyle@gmail.com / bk@bhamaconsulting.com
10. Last Date for submission of claims	2nd February, 2026
11. Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
12. Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Nitin Kothari 2. IP Alok Murarka 3. IP Mangesh Patil
13. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/en/home/downloads b) cirp.nirmallifestyle@gmail.com c) 1606, Corporate Annexe, Sonawala Road, Near Udyog Bhawan, Goregaon East, Mumbai 400063

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Nirmal Lifestyle Limited on 8th January, 2026. The creditors of M/s. Nirmal Lifestyle Limited, are hereby called upon to submit their claims with proof on or before 2nd February, 2026 to the interim resolution professional at the address mentioned against entry No. 9. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Brendra Kumar Agrawal
IBBI/PA-001/IP-P00564/2017-18/11040

Bank of Baroda
Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. Phone: 022-43683801/802/803 Email: armbom@bankofbaroda.co.in

REDEMPTION NOTICE
Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB/ZOSARB.MUM.EMARK.AUCTION.356 Date: 07.01.2026

To,
1. M/S Emark Energisers Private Ltd
Registered Office: Gala No. 13 & A/14, East West Industrial Centre, Safed Pool, Andheri Kurla Road, Sakinaka, Andheri East - 400072

Also at:
Plot No. B 27 & Plot No. B 28, MIDC, Mahad, District-Raigad, Maharashtra - 400231

And
Block No. 588, Hathuran Kosamba Road, Opp. Fairdeal textile park, Moje Mahavej, Kosamba, Tarsadi, Surat, Gujarat - 394350

2. Mr. Mahesh Kumar Shah
a) Flat No. 1603, Aaditya Elegance, 77 T H Kataria Marg, Above baba Wines, Matunga Road, Mumbai - 400016
b) D-1, Prashant CHS, SB Marg, Matunga Road, Mumbai-400016
3. Mr. Asgerali Fakrudin Fakri
1304, Neo Vikram CHSL, Sahakar Nagar, J.P. Road, Andheri West, Mumbai - 400053.

4. Mr. Rajesh Shah
5. Mrs. Kalpana Mahesh Shah
6. Mrs. Jyoti Rajesh Shah
Flat No. 1603, Aaditya Elegance, 77 T H Kataria Marg, Above baba Wines, Matunga Road, Mumbai - 400016

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref:- 1. Demand Notice dated 02.08.2024 issued u/s 13(2) of SARFAESI Act 2002.
2. Possession Notice dated 02.08.2025 and 19.11.2025 issued u/s 13(4) of SARFAESI Act 2002.

Dear Sir/Madam,
Whereas the Authorized Officer of the Bank of Baroda, Branch : Senapati Bapat Marg Branch, address: Shop No. 1 to 5, Silver Cascade CHS Near the Ruby, Senapati Bapat Marg, Dadar (West), Mumbai-400028, being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 02.08.2024 calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the authorized officer of the Bank in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you are all requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Sr. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/ Physical)	Date of Publication of Possession Notice
1	All that Industrial Unit/Gala No. 13, admeasuring 24.59 sq. meters. Carpet area, on the Ground Floor of A wing of the building known East West Industrial Centre and the society known as East West Industrial Centre Premises Co-operative Society Ltd., situated at Safed Pool, Kurla Andheri Road, Sakinaka, Andheri East, Mumbai - 400072, situate, lying and being at land bearing CTS No. 675 of village Mohli, taluka Kurla Boundaries: East: CTS No. 679/pt & beyond CTS No. 681, 672/2, 682 respectively. West: Kurla Andheri Road North: CTS No. 676 and 678/pt. South: CTS No. 672, 674, 673, 671 and a nalla	02.08.2025	Symbolic	05.08.2025
2	All that Industrial Unit/Gala No. A/14, admeasuring 305 Sq.Ft. Carpet area equivalent to 34.01 sq. meters, built up area on the Ground Floor of A wing of the building known East West Industrial Centre and the society known as East West Industrial Centre Premises Co-operative Society Ltd., situated at Safed Pool, Kurla Andheri Road, Sakinaka, Andheri East, Mumbai - 400072, situate, lying and being at land bearing CTS No. 675 of village Mohli, taluka Kurla Boundaries: East: CTS No. 679/pt & beyond CTS No. 681, 672/2, 682 respectively. West: Kurla Andheri Road North: CTS No. 676 and 678/pt. South: CTS No. 672, 674, 673, 671 and a nalla	02.08.2025	Symbolic	05.08.2025
3	Lease hold rights of factory Land & Building at Plot No. B-27 area admeasuring 1800 Sq. meters along with factory building and B-28 area admeasuring 1800 Sq. meters along with factory building, situated at additional industrial area of Mahad, MIDC, village Birwad, Taluka Mahad, District and Registration District Raigad, Maharashtra-402301, in the name of M/s Emark Energisers Private Limited Boundaries for Plot No.27: East: Road R/W 20 m. West: Plot No. B-14 & B-15 North: Plot No. B-26 South: Plot No. B-28 Boundaries for Plot No.28: East: Road R/W 20 m. West: Plot No. B-14 North: Plot No. B-27 South: Road R/W 25 m. Together with building/ structures constructed thereon with plant and machinery, furniture, fixtures and fittings lying there in	19.11.2025	Symbolic	21.11.2025

Yours faithfully,
Authorized Officer
Bank of Baroda
Branch : ZOSARB , Mumbai

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS SALZGITTER MANNESMANN PENTASTEEL INTERNATIONAL (INDIA) PRIVATE LIMITED

1. Name of Corporate Person	Salzgitte Mannesmann Pentasteel International (India) Private Limited
2. Date of incorporation of Corporate Person	March 05, 2008
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identity number / limited liability identity number of Corporate Person	U27310MH2008PTC179752
5. Address of the registered Office and Principal office (if any) of Corporate Person	206, 2nd Floor, Maker Chamber - V, 221, Nariman Point, Mumbai, Maharashtra, India, 400021.
6. Liquidation commencement date of Corporate Person	January 19, 2026
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Kumudini Dinesh Bhalerao Address: Ecstasy, 803/804, 8th floor, City of Joy, J.S.D road, Mulund (w) Mumbai, 400060 Email: kumudini@paranjape@mmj.in Contact Number: +91 981987717 Regn No: IBBI/PA-002/IP-N00099/2017-18/10242 AFA Vald Upto: 30/06/2026
8. Last date for submission of claims	18th January 2026

Notice is hereby given that the Salzgitte Mannesmann Pentasteel International (India) Private Limited has commenced voluntary liquidation on January 19, 2026. The stakeholders of Salzgitte Mannesmann Pentasteel International (India) Private Limited are hereby called upon to submit a proof of their claims, on or before February 18, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit their proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kumudini Dinesh Bhalerao
Liquidator, Salzgitte Mannesmann Pentasteel International (India) Private Limited
Registration No: IBBI/PA-002/IP-N00099/2017-18/10242 | AFA Vald Upto: 30/06/2026

IB INFOTECH ENTERPRISES LIMITED
CIN: L30006MH1987PLC045529
Reg. Off.: 428, Kailash Plaza, Vallabh Baug Lane, Ghatkopar (E), Mumbai 400 075. Telephone No. (022) 6670 9800 Email ID: ielimited@yahoo.in

Unaudited Financial Results for the quarter and nine months ended 31st December 2025
Rs. in Lakhs (except per share data)

Sr. No.	Particulars	Quarter Ended		Half Year ended		Year Ended	
		31-Dec-25	30-Sep-25	31-Dec-24	31-Dec-25	31-Dec-24	31-Mar-25
1	Total Income from operation	241.84	228.28	90.80	699.19	543.22	656.87
2	Net Profit (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	46.13	36.19	17.88	196.04	82.21	99.32
3	Net Profit (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	46.13	36.19	17.88	196.04	82.21	99.32
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	34.55	27.04	14.57	146.69	61.52	74.12
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	34.55	27.04	14.57	146.69	61.52	74.12
6	Paid-up Equity Share Capital (Face Value Rs. 10/- each)	128.07	128.07	128.07	128.07	128.07	128.07
7	Other Equity Excluding Revaluation Reserves	-	-	-	-	-	-
8	Earnings Per Share (EPS) of Rs. 10/- each Basic (for continuing and discontinued operations) Diluted (for continuing and discontinued operations)	2.70	2.11	1.14	11.45	4.80	5.79

Notes:-

- The above unaudited financial results for the quarter and nine months ended 31st December 2025 have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the company at their respective meeting held on 19th January 2026. The Statutory Auditors of the Company M/s Laxmi Tripti & Associates, Chartered Accountants, have reviewed the above financial results for the quarter and nine months ended 31st December 2025.
- The figures of the previous year / period have been regrouped / rearranged / recast to render the comparable with the figures of the current period.
- The Company's unaudited financial results for the quarter ended 31st December 2025 are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 and notified by the Ministry of Corporate Affairs under the Companies (Indian Accounting Standards) Rules, 2015 (as amended). Ind-AS compliant comparative figures of the preceding quarter ended 30th September 2025 and the corresponding quarter ended 31st December 2024 have not been audited but reviewed by the Statutory Auditors of the Company, while the year ended 31st March 2025 have been audited. However, the Management has exercised due diligence to ensure that the financial results provide true and fair view of the Company's affairs.
- The figures for the quarter ended 31st December 2025 are the balancing figures between the figures in respect of the nine months ended 31st December 2025 and the unaudited published figures upto the half year ended 30th September 2025.
- The above is an extract of the detailed format of quarterly and nine month's Financial Results filed with the Stock Exchanges under Regulation 33 of Securities and Exchange board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and nine month's Financial Results are available on the stock exchange website - www.bseindia.com and on Company's Website - www.ibinfotech.net.in

By order of the Board
For IB Infotech Enterprise Limited
Whole Time Director

4th E-AUCTION SALE NOTICE
SUPREME VASAI BHIWANDI TOLLWAYS PRIVATE LIMITED- IN LIQUIDATION UNDER IBC
(CIN NO. U45200HR2013PRT048979)
Registered office at 510, 5th Floor, ABW Tower, IFCO Chowk, M.G. Road, Gurgaon, Haryana- 122002

Notice to General Public that Liquidator of Supreme Vasai Bhiwandi Tollways Private Limited- In Liquidation under IBC, 2016 having registered office at 510, 5th Floor, ABW Tower, IFCO Chowk, M.G. Road, Gurgaon, Haryana- 122 002 appointed vide order dated 17.07.2025 in IA (IBC) (Liq./J/Ch/2025 in CP/IB) No. 442/Chd/Hry/2019 (Admitted) by Honble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC, 2016) hereby under the authority and approval of the SCC in 8th SCC Meeting held on 20.01.2026, hereby invites, Eligible Bidder(s) for participation in E-auction Sale of the Assets of Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) i.e Toll at Chinchoti - Kaman - Anjurhata to Mankoli Road M.S.H. No. 4* 26/425 in Taluka, Bhiwandi District, Thane (0/000 to 26/425 km stretch) under "Build-Operate-Transfer" (BOT) basis i.e Maludi Toll Plaza, Distt. Thane, State of Maharashtra and other machinery and/or equipment including Electronic Fastag Equipments is installed/lying thereto, listed herein, on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" as per the E-auction schedule stated herein and E-auction time line as per the detailed terms, conditions & process listed in E-auction Process Document which can be downloaded from <https://ibbi.banknet.com/> or can be obtained by sending an email to liquidator.supremevasai@gmail.com.

Description of Assets of the corporate debtor	Date and Time of E-Auction	Reserve Price (in INR)	Earnest Money Deposit (10 % of Reserve Price (in INR) & Submission Deadline	Bid Incremental Value (in INR)
Sale of the Assets of the Supreme Vasai Bhiwandi Tollways Private Limited (Corporate Debtor) on standalone basis i.e Toll at Chinchoti- Kaman - Anjurhata to Mankoli Road M.S.H. No. 4* 26/425 in Taluka, Bhiwandi District, Thane(0/000 to 26/425 km stretch), under "Build-Operate-Transfer" (BOT) basis i.e Maludi Toll Plaza, Distt. Thane, State of Maharashtra and other machinery and/or equipment there including to Electronic Fastag Equipments as installed thereto in Liquidation under IBC, 2016 including its legal entity and assets of the corporate debtor on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis" including all the rights, interests, benefits arising out of the Project as per the Substitution Agreement dated 25.10.2013 read with the Original Concession Agreement dated 16th May 2009 ("Concession Agreement") and Substitution Agreement dated 23.07.2009 executed by the Corporate Debtor and of keeping in view that concession period is 24 years 3 months i.e upto 27.11.2033.	Date of E-auction- 19.02.2026 And E-auction Time: 11:00 a.m to 04:00 p.m (With unlimited extension of 5 minutes each)	Rs. 56,00,00,000/- (Rupees Fifty Six Crores only)	Rs. 5,60,00,000/- (Rupees Five Crores Sixty Lacs only)	Rs. 15,00,000/- (Rupees Fifteen Lacs only)

S.No. E-auction Event - Descriptions and Time Schedule

S.No.	Description	Date of Event
1.	Date of Issuance of 4th E-auction Sale Notice to Publication Agency	20.01.2026 (Tuesday)
2.	Date of Publication of 4th E- Auction Advertisement in Relevant Newspaper(s)	21.01.2026 (Wednesday)
3.	Last date of submission of Bid Documents and other documents including 29A Eligibility Undertaking	19.02.2026 (Thursday)
4.	Date/Time period for Inspection of the Assets of the Corporate Debtor (With prior intimation and approval of Liquidator)	05.02.2026 to 11.02.2026 (Thursday to Wednesday)
5.	Date of Submission of Earnest Money Deposit (EMD)	17.02.2026 (Tuesday) (Upto 4.00 p.m)
6.	Date of E-Auction (Time: 11:00 am to 4:00 pm)	19.02.2026 (Thursday)

Note: * Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, if any. No representation as to warranties and indemnities shall be made with or against the Liquidator.

Important Notes.

- The Sale of assets of the corporate debtor as listed herein above through E-Auction will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" on standalone basis and subject to provisions of the Insolvency and Bankruptcy Code, 2016 (IBC) and IBBI (Liquidation Process) Regulations, 2016 (Liquidation Regulations) duly amended from time to time.
- The Complete E-Auction Process Document containing Descriptions of the Assets of the corporate debtor as per Annexure-6 and other relevant documents and General Terms and Conditions of online auction sale are/shall be available or made available on website <https://ibbi.banknet.com>.
- Interested bidder(s) is/are required to submit requisite documents and deposit EMD amount on <https://ibbi.banknet.com> by logging into the portal as buyer and also required to submit the eligibility document in the same portal by going through the guidelines. For assistance, the bidders may reach out to Banknet Helpline. Ph. No. +91 829122020.
- Interested bidder(s) shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the <https://ibbi.banknet.com/> portal. Upon the successful conclusion of the auction, the EMD amount of the highest bidder will be transferred to the Liquidation account of Corporate Debtor maintained by the Liquidator.
- As per the provisions of the Liquidation Regulations, as amended, all interested bidder(s) is/ are required to submit an Affidavit that they do not suffer from any ineligibility under 29A of the IBC to the extent applicable and if found ineligible at any stage, the Earnest Money Deposit shall be forfeited by the Liquidator under IBC.
- The Successful Bidder shall provide balance sale consideration within 30 days from the date of issuance of Letter of Intend by the Liquidator. Payments made after 30 days but before 90 days shall attract interest as per the Liquidation Regulations or amended guidelines, if any of IBC/IBBI. The sale shall be cancelled, if, the payment is not received within 90 days from the date of Letter of Intend.
- The Stakeholders Consultation Committee ("SCC") of the corporate debtor has taken a decision not to extend the aforesaid timeline under Regulation 31A(1)(h) of the Liquidation Regulations.
- The Liquidator reserves the right to amend the key terms of the sale process including timelines to the extent permissible under the applicable law and giving notice of the same (at the earliest) to the Bidder(s) by issuing a notice on the IBBI website or E-Auction Platform, which may please be noted.

Signed and issued by
Sanjay Kumar Aggarwal, Liquidator of
Supreme Vasai Bhiwandi Tollways Private Limited- In Liquidation under IBC
IBBI Registration No. IBBI/PA-002/IP-N00126/2017-2018/10295
IBBI Registered Address: C-20, Block-C, Wave Estate, Sector - 85
SAS Nagar, Mohali, Punjab- 160 055; Email: liquidator.supremevasai@gmail.com

Date: 20.01.2026
Place: S A S Nagar, Mohali

PNB Housing
Regd. Off: 9th Floor, Antriksh Bhawan, 22, K. G. Marg, New Delhi-110001. Ph.: 011-23357171, 23357172, 23706414. Web: www.pnbhousing.com

Branch Office : PNB Housing Finance Limited, Shop No. P01 & P02, First Floor, Bldg., No.7, Sidharth Nagar CHS Ltd., Opp. Snehanjali Showroom, Rly. Station Road, Mira Road (East)- 401107, Maharashtra.

POSSESSION NOTICE For immovable property as per Rule 8(1) and Appendix-IV

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general is/are hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number(s)	Name of Borrower/ Co-borrower/ Guarantor(s)/Legal Heirs (Borrower) & Ms. Riddhi Jatan Gudhka (Co-Borrower)	Date of Demand Notice	Amount as on date in Demand Notice	Date of Possession Taken/Type of Possession	Description of the Properties mortgaged
HOU/RMR/0224/5002047 B.O.: THANE	Mr. Jatan Vasantbhai Gudhka (Borrower) & Ms. Riddhi Jatan Gudhka (Co-Borrower)	15.10.2025	Rs. 25,67,186.63 (Rupees Twenty Five Lakhs Sixty Seven Thousand One Hundred Eighty Six And Sixty Three Paise Only)	17/01/2026 Symbolic	All That Part And Parcel of Flat No 403 Fourth Floor, Wing B, Shree Sachai Mata C.H.S. Ltd, Vasai Road Rahnal, Thane, Thane, Maharashtra, India, 421302.

Dated : 21.01.2026 | Place : Bhiwandi-Thane Sd/- Authorized Officer, PNB Housing Finance Limited

Bank of Baroda
Bank of Baroda, Zonal Stressed Assets Recovery Branch: Meher Chambers, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate Mumbai - 400001
Tel No.: 022-43683801-03 E-mail: ARMBOM@bankofbaroda.com

REDEMPTION NOTICE
Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB: ZOSARB.MPPL-2025-26; Date: 16.01.2026

To,
Marianela Properties Pvt Ltd, Office No. 51/54, Dattani Chambers, S.V. Road, Malad West, Mumbai - 400064
M/s Rose Builder (Prop. Mr. Lancelot D'souza) Office No. 51/54, Dattani Chambers, S.V. Road, Malad West, Mumbai - 400064
Mr. Lancelot D'souza 118, Lynron Apartment, Gamdevi Road, Poisar, Kandivali West, Mumbai - 400067.
Mrs. Laudes D'souza 118, Lynron Apartment, Gamdevi Road, Poisar, Kandivali West, Mumbai - 400067.

Re: Notice under Rule 6(2) and/or Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref :- (1) Demand Notice dated 04-04-2018 issued u/s 13 (2) of SARFAESI Act 2002. (2) Possession Notice dated 26-12-2018 & 22-05-2024 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir/ Madam,
Whereas the Authorised Officer of the Bank of Baroda, Branch Zonal Stressed Assets Recovery Branch address: Meher Chambers, Gr. Floor, Dr. Sunderlal Behl Marg, Opp. Petrol Pump, Ballard Estate, Mumbai 400 001 being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 04-04-2018 calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the undersigned in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you are all requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notice. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

Sr. No.	Description of the Movable/ Immovable Properties	Date of Possession	Type of Possession (Symbolic/ Physical)	Date of Publication of Possession Notice (For Immovable property only)
1	office No.51 to 54 at 5 th floor ,admeasuring in aggregate 1210 sq. ft. carpet in building Dattani Chamber, S.V.Road, Malad (W), Mumbai - 64 bearing CTS No. 625,62651 to 625/9 of village Malad South, Mumbai Suburban District.	26-12-2018	Symbolic	29-12-2018
2	all the piece and parcel of Land bearing parde No. 131, Hissa No. 1 corresponding CTS No. 269 & 276 admeasuring 60.20 sq. meter and 2921.41 sq meter (Total admeasuring about 2981.61 sq.meter) situate, lying and being at Village: Malonde, Taluka Vasai, District Thane along with the building constructed thereon (old Vasai Municipal House bearing No. 368, 368B, 368C, 368D and 368E) within the territory of Thane District and also within the jurisdiction of Sub-Registrar of Assurance Vasai at Village Malonde, Taluka Vasai, District Thane.	22-05-2024	Physical	22-05-2024

Yours faithfully,
Authorized Officer
Bank of Baroda
ZOSARB - Mumbai

Bank of Baroda
Shimpoli Branch : 1,2,3 Amarjyoti CHS Ltd. Shimpoli Road, Borivali West, Mumbai 400 092.India. Phone : 02228980107 / 28980004, 28980107. Fax : 022 28980426 E Mail : shibor@bankofbaroda.com | Web : www.bankofbaroda.com

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To,
1. M/s. Amayra Apparel Proprietorship firm
Through Proprietor Mr. Ratnesh Kumar
Gala No.45, Sheetal Supreme Industrial Estate, Bldg No-2, Sativali Road, Near Sai Baba Mandir, Vasai East, Dist-Palghar-401208
2. Ratnesh Kumar Proprietor of M/s Amayra Apparel
Resident of 103 G Wing, Rudra Heights, Yashwant Viva, Yashwant Viva Township, Virar-401209, Palghar, Maharashtra

Dear Sirs/Re: Credit facilities with our Shimpoli Branch.
In reference to our letter No BOB/SHIBOR/ADVTL/2023-24 dated 03-02-2024 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit	Rates of interest	O/s as on 31-10-2025 (inclusive of interest upto 31-10-2025 plus future interest w.e.f 31-10-2025) costs, charges and expenses.	Security agreement with brief description of securities
Term Loan- 20260900002672	Rs. 20.81,000/-	11.75%	Rs. 18,51,948.28	Hypothecation Of Machinery with respect to Machineries Mentioned Below: Machinery Details: Sr/Description no/ Machinery Name of supplier Quantity Rate Amount as per proforma invoice
				1. H5-3C (Single needle direct drive with body) M/S ENX CORPORATION 20 27000 540000
				HSN NO.84522900
				2. F7.4 (four THREAD OVERLOCK MACHINE) M/S ENX CORPORATION 4 4000 16000
				HSN NO.84522900
				3. 858-N (Flarlog direct Drive Machine) M/S ENX CORPORATION 3 55000 165000
				HSN NO. 54822900
				4. 781D (Direct Drive Hole Machine) M/S ENX CORPORATION 2 225000 450000
				HSN NO. 84522900
				5. 1377 D (Direct

